

Sixteenth Loksabha

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Title: Issue regarding package to be given to State of Andhra Pradesh.

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Madam, this is a very important issue. You also understand, Madam, that for the previous six or seven months, we have been raising issues about the justice for the State of Andhra Pradesh. The one that I want to pick up, right now, is the funds that have been promised for the backward districts of Andhra Pradesh. There are seven districts, four in Rayalaseema and three in Uttar Andhra. The promise of the Government of India was as such that the package will be given on the lines of Bundelkhand in Madhya Pradesh and KBK in Odisha. As per KBK and Bundelkhand packages, they were giving Rs. 4,000 per person but the package that they are trying to give to Andhra Pradesh..... (*Interruptions*)

HON. SPEAKER: First, I just do not understand, what is all that is happening? What do you want to show to the whole India? Your Party people are showing placards. They should not show it. You are also doing the same thing. Please, sit down.

... (*Interruptions*)

SHRI RAM MOHAN NAIDU KINJARAPU : Madam, this is regarding the same issue. ... (*Interruptions*)

HON. SPEAKER: I know. But, with placards, you cannot do like this. What is this happening? क्या यह प्लेग्राउंड है? कुछ भी बनाकर रखा है।

... (*Interruptions*)

SHRI RAM MOHAN NAIDU KINJARAPU : Let me explain the issue, Madam. ... (*Interruptions*)

Madam, the package that we were promised was on the lines of Bundelkhand and KBK. We

were supposed to get Rs. 22,000 crore if similar package was supposed to be given. But what they have given is just Rs. 50 crore per district for six years which amounts to Rs. 2,050 crore. That is a grave injustice which is being done. On top of that, for three years, they have given Rs. 350 crore for three years. In the fourth year, on February 9th of this year, they have given Rs. 350 crore. They have put it in the account of the State Government and within a week, undemocratically and in an unprecedented manner – it is such a shameful act from the Government of India – they have taken that Rs. 350 crore back without any intimation to the State Government or the Chief Minister. For six months, just because of an order from the Prime Minister's Office, they have kept these funds with the Central Government. This is our right. They have to give. They have to release this Rs. 350 crore. I come from one of those backward districts. This is the hope that we had for developing our districts. Even this kind of atrocity that is being done with our districts, what do we do or where do we go? That is why, we are asking, Madam, Rs. 350 crore from the Central Government. It has to be released immediately. There was an Unstarred Question that has been asked by hon. Member Butta Renuka ji also.

HON. SPEAKER: I will also allow her to speak but after this and not immediately. I will allow her.

... (*Interruptions*)

SHRI RAM MOHAN NAIDU KINJARAPU : Madam, I am just taking it as a reference. In the answer, they have constantly used the reason of not submission of Utilisation Certificates. I want to put it on record that the Andhra Pradesh Government has submitted 95 per cent of the Utilisation Certificates. In the entire country, the State Government of Andhra Pradesh is at number three position in submitting the Utilisation Certificate. Even then, they are using this reason just because they have an order from the PMO... (*Interruptions*)

HON. SPEAKER: No, not like this. Shri Ninog Ering.